(h) to organise or promote programmes of Training in Social Work as and when required and also to organise pilot projects whenever necessary; and

Written Answers

- (i) to organise through its machinery emergency relief in cases of calamity, national, natural or otherwise, wherever deemed fit or necessary.
- (d) and (e) The rules and regulations governing the conditions of service of the staff are to be decided by the Company after registration. Pending finalisation of the rules, the employees would be taken over by the Company under the existing terms and .conditions of service.

INTERVIEW GIVEN BY THE MINISTER TO UNITED STATES NEWS AND WORLD REPORT, WASHINGTON

1404. SHRI BHUPESH GUPTA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to an interview given by the Minister of State Dr. S. Chandrasekhar to the United States News and World Report, Washington, published in that Journal in the issue of 3rd April, 1967;
- (b) if so, whether Government will lay a copy of the text of the interview on the Table of the House; and
- (c) The reactions of Government to the views expressed in the interview?

THE MINISTER OF HEALTH, FAMILY **PLANNING** AND **URBAN** (SHRI **SATYA** DEVELOPMENT NARAYAN SINHA): (a) Yes.

- (bj A copy of the text of the interview is placed on the Table of the House. [See Appendix LXV, Armexure No. III.]
- (c) These views were expressed by Dr. Chandrasekhar in his private capacity before he joined as Minister in the Union Cabinet.

OBTAINING OF THE CERTIFICATE OF NON-ENCUMBRANCE

to Questions

1405. SARDAR NARINDAR SINGH BRAR: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state

- (a) whether it is a fact that the certi ficate of non-encumbrance is to be obtained from the Government Pleader in those cases where the plots of lands have been leased out to the members of a Cooperative house building Society by the Lt. Governor of Delhi;
- (b) if so, whether such a certificate given by the Government Pleader is more authentic than the lease executed by Government which is immediately submitted in support of the application for loan for house building purposes;
- (c) what are the charges prescribed by Government for issuing such certificates:
- (d) whether the certificate referred to in part (a) above is required for such leased out plot which cannot be mortgaged, sold or transferred without the prior permission of the Lt. Governor; and
- (e) if so; the reasons therefor, and whether complaints have been received Government against the issue of these certificates and the steps taken by Government to do away with such certificates?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) Applicants for advances under the Rules to regulate the grant of advances to Central Government servants for the building etc. of houses have to obtain from the Government Pleader or the Revenue Officer, of the place where the land is situated and on which the house is to be constructed, a non-encumbrance certificate in respect of that land which is to be mortgaged to Government towards security for the loan.

(b) The certificate is obviously necessary particularly in cases where any